

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 06-11-2002.

Counter not filed.

Regd's favorBy
8/2/02

11. 2 - 2002
 Ld Counsel for the Respondents
 pray for further time to
 file counter. Head. Time
 granted till 27. 2. 2002
 for counter.

[Signature]
11/2/02

Heard Shri N. Panda, learned
 counsel for the Applicant and Shri R.C.
 Rath, learned Additional Standing Counsel
 appearing for the Respondents/Railways.
 During the course of hearing, it was brought
 to our notice by Shri Rath, learned ASC for
 the Respondents that the Applicant has not
 exhausted all the remedies available to him
 i.e. he has not submitted any appeal to the
 Appellate Authority before rushing to the
 Tribunal for redressal of his grievances.

In the above premises, liberty is
 given to the Applicant to submit an appeal, if so
 he wishes to the concerned Appellate Authority
 within a period of ~~sixty~~ ^{thirty} days and upon submissions
 of such an appeal, the Appellate Authority
 is directed to entertain the same and dispose
 of the said petition on merits, within a period
 of 60(sixty) days with a reasoned and speaking
 order without raising the point of limitation.

This Original Application is
 accordingly disposed of. No costs.

[Signature]
(A.S. KHAN)
MEMBER (JUDL.)

[Signature]
(B.N. SORI)
VICE-CHAIRMAN

Counter not filed.

Regd.

KNM/CM.

20. 3 - 2002.
 Parties are absent on call.
 No counter filed even after
 last chance, hence put up before
 the Bench for further order.

[Signature]
20/3/2002

REGISTRAR